#### DRAFT LETTER OF OFFER ("DLOF")

#### THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Draft Letter of Offer is being sent to you as Equity Shareholder(s) of Frontier Informatics Limited (**"Target Company**"). If you require any clarifications about the action to be taken, you may consult your stock broker or an investment consultant or the Manager to the Offer (as defined herein below) or the Registrar to the Offer (as defined herein below). In the event you have sold your Equity Shares in the Target Company, please hand over this Letter of Offer, the accompanying Form of Acceptance-cum-Acknowledgement, and the transfer deed to the purchaser of the Equity Shares or the member of the stock exchange through whom the said sale was effected.

#### **OPEN OFFER BY**

Mr. Ramarao Atchuta Mullapudi ("Acquirer")

Address: 4588, Kentucky DR Plano, Texas- 75024, United States of America

To the Shareholder(s) of

FRONTIER INFORMATICS LIMITED ("Target Company")

Registered Office: Plot No.235, Sai Sadan, Survey of India Employees Society, Khanampet, Madhapur, Hyderabad - 500081, Telangana, India.

Tel: 040-65178456 Email: <u>frontier@fitlindia.com</u> Website: <u>www.fitlindia.com</u>; Company Identification Number: L72200TG1986PLC006644

To acquire upto <u>32,90,352</u> (Thirty Two Lacs Ninety Thousand Three Hundred And Fifty Two Only) Equity Shares of the face value of  $\mathbf{R}$  1 each ("Offer Shares"), representing <u>26</u>% of the total Equity Share Capital of the Target Company on a fully diluted basis, as of the tenth working day from the closure of the tendering period of the open offer ("Voting Share Capital"), from the eligible shareholders of the Target Company for cash at a price of  $\mathbf{R}$  1 per equity share ("Offer Price").

#### Please Note:

- 1. This Offer is being made by the Acquirer pursuant to regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("Takeover Regulations").
- 2. This Open Offer is not conditional upon any minimum level of acceptance in terms of regulation 19 of Takeover Regulations.
- 3. This Open Offer is not a competing offer in terms of regulation 20 of the Takeover Regulations.
- 4. There has been no competing offer as on the date of this Draft Letter of Offer.
- 5. The Offer is subject to receipt for approvals as more particularly set out in paragraph VII (B) of this Draft Letter of offer. To the best of the knowledge of the Acquirer, there are no statutory approvals required for the purpose of this Offer. If any statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to such statutory approvals.
- 6. If there is any upward revision in the Offer Price or the number of Shares sought to be acquired under the Open Offer by the Acquirer, at any time prior to the commencement of the last three working days before the commencement of the tendering period i.e. January 22, 2018 the same would be informed by way of a public announcement in the same newspapers where the original Detailed Public Statement appeared. Such revision in the Open Offer Price would be payable by the Acquirer for all the shares validly tendered anytime during the Tendering Period of the Open Offer.
- 7. A copy of the Public Announcement, the Detailed Public Statement and Letter of Offer (including Form of Acceptance cum Acknowledgment) are also available on SEBI's website: www.sebi.gov.in.

SAFFRON	KARVY
• • • • energising ideas	Computershare
SAFFRON CAPITAL ADVISORS PRIVATE LIMITED	KARVY COMPUTERSHARE PRIVATE LIMITED
605, Sixth Floor, Centre Point, J .B. Nagar,	Karvy Selenium, Tower- B, Plot No. 31 & 32,
Andheri (East), Mumbai - 400 059, India;	Financial district, Nanakramguda, Serilingampall
Tel. No.: +91 22 4082 0914/906;	y Mandal, Hyderabad,Telangana,500032
Fax No.: +91 22 4082 0999;	Tel. No.: + 91 40- 67161500/18003454001;
Email id: <a href="mailto:openoffers@saffronadvisor.com">openoffers@saffronadvisor.com</a> ;	Fax No.: +91 40- 23001153/ 23420814;
Website: www.saffronadvisor.com;	E-mail: <a href="mailto:einward.ris@karvy.com">einward.ris@karvy.com</a> ;
Investor grievance:	Website: <u>www.karvycomputershare.com</u> ;
investorgrievance@saffronadvisor.com;	SEBI Registration Number: INR000000221;
SEBI Registration Number: INM 000011211;	Contact Person: B Srinivas
Contact Person: Amit Wagle/Varsha Gandhi	

# SCHEDULE OF MAJOR ACTIVITIES OF THE OFFER

Activity	Day and Date
Public Announcement (PA)	Monday ,December 04, 2017
Publication of DPS in the newspapers	December 11, 2017, Monday
Filing of the draft letter of offer with SEBI	December 18, 2017, Monday
Last date for a competitive bid	Tuesday, January 02, 2018
Last date for SEBI observations on draft letter of offer (in the event	Tuesday, January 09, 2018
SEBI has not sought clarifications or additional information from	
the Manager to the Offer)	
Identified Date*	Thursday, January 11, 2018
Letter of Offer to be dispatched to shareholders	Thursday, January 18, 2018
Last date for revising the Offer price/ number of shares	Monday, January 22, 2018
Last Date by which the committee of the independent directors of	Tuesday, January 23, 2018
the Target Company shall give its recommendation	
Date of publication of Offer Opening Public Announcement	Wednesday, January 24, 2018
Date of commencement of Tendering Period (Offer Opening Date)	Thursday, January 25, 2018
Date of Expiry of Tendering Period (Offer Closing Date )	Thursday, February 08, 2018
Last Date for completion of all requirements including payment of	Tuesday, February 26, 2018
consideration	

\* Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer and Promoter group shareholders of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

# I. RISK FACTORS RELATING TO THE TRANSACTION

- The Offer is subject to receipt of approvals as more particularly set out in paragraph VII (B) of this Draft Letter of Offer.
- To the best of the knowledge and belief of the Acquirer, other than the approvals set out in paragraph VII (B) of this Draft Letter of Offer. There are no other statutory or regulatory approvals required by the Acquirer to complete this Open Offer. However, in case of any statutory or regulatory approvals being required by the Acquirer at a later date, this Open Offer shall be subject to such approvals and the Acquirer shall make the necessary applications for such approvals. In case of delay in receipt of any such statutory or regulatory approvals, as per Regulation 18(11) of the Takeover Regulations, SEBI may, if satisfied, that non-receipt of such approvals was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Open Offer, subject to the Acquirer agreeing to pay interest to the Public Shareholders for delay beyond 10th Working Day from the date of Closure of Tendering Period, at such rate as may be specified by SEBI. Where the statutory or regulatory approvals extend to some but not all the Public Shareholders, the Acquirer shall have the option to make payment of the consideration to such Public Shareholders in respect of whom no statutory or regulatory approvals are required in order to complete this Offer in respect of such Public Shareholders. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 17(9) of the Takeover Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.
- In terms of and in accordance with Regulation 23(1) of the Takeover Regulations, if the conditions precedent and other conditions as stated in paragraph VII (B) are not satisfactorily complied with for reasons beyond the control of the Acquirer, the Open Offer would stand withdrawn. The Acquirer reserves the right to withdraw the Offer in accordance with Regulation 23(1)(a) of the Takeover Regulations in the event the requisite statutory approvals that may be necessary at a later date are refused.
- If at a later date, any other statutory or regulatory or other approvals / no objections are required, the Open Offer would become subject to receipt of such other statutory or regulatory or other approvals / no objections.

# II. RISKS RELATING TO THE OFFER

- This Open Offer is an offer to acquire not more than 26% of the Voting Share Capital of the Target Company from the Eligible Shareholders. In the case of Equity Shares tendered in the Open Offer by the Eligible Shareholders are more than the Offer Size, acceptance would be determined on a proportionate basis and hence there is no certainty that all the Equity Shares tendered by the Eligible Shareholders in the Open Offer will be accepted.
- In the event that either: (a) regulatory or statutory approvals are not received in time, (b) there
  is any litigation leading to a stay/injunction on the Offer or that restricts/restrains the Acquirer
  from performing his obligations hereunder, or (c) SEBI instructing the Acquirer not to proceed
  with the Offer, then the Offer process may be delayed beyond the schedule of activities
  indicated in this Draft Letter of Offer. Consequently, the payment of consideration to the
  Eligible Shareholders whose Equity Shares are accepted under the Offer as well as the return
  of Equity Shares not accepted under the Offer by the Acquirer may get delayed. In case the
  delay is due to non-receipt of statutory approval(s), then in accordance with Regulation 18(11)
  of the Takeover Regulations, SEBI may, if satisfied that non-receipt of approvals was not due
  to any willful default or negligence on the part of the Acquirer, grant an extension for the
  purpose of completion of the Offer subject to the Acquirer agreeing to pay interest to the
  validly tendering Shareholders.

- The Equity Shares tendered in the Offer and documents will be held in the special account of the Clearing Corporation till the process of acceptance of tenders and the payment of consideration is completed. The Shareholders will not be able to trade in such Equity Shares during such period. During such period, there may be fluctuations in the market price of the Equity Shares. The Acquirer makes no assurance with respect to the market price of the Equity Shares both during the period that the Offer is open and upon completion of the Offer and disclaims any responsibility with respect to any decision by the Shareholders on whether or not to participate in the Offer.
- The Acquirer and the Manager to the Offer accept no responsibility for the statements made otherwise than in this Draft Letter of Offer / Detailed Public Statement / Public Announcement and anyone placing reliance on any other source of information (not released by the Acquirer, or the Manager to the Offer) would be doing so at his/her/their own risk.
- Shareholders should note that the Shareholders who tender the Equity Shares in acceptance of the Offer shall not be entitled to withdraw such acceptances during the tendering period even if the acceptance of the Equity Shares in this Offer and dispatch of consideration are delayed.
- This Draft Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. Recipients of this Draft Letter of Offer resident in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirer or the Manager to the Offer to any new or additional registration requirements. This is not an offer for sale, or a solicitation of an offer to buy, in the United States of America and cannot be accepted by any means or instrumentality from within the United States of America.
- The Shareholders are advised to consult their respective tax advisors for assessing the tax liability pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirer and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this Draft Letter of Offer.
- This Offer is subject to completion risks as would be applicable to similar transactions.

# III. Risks relating to Acquirer and the Target Company

- Acquirer makes no assurance with respect to the continuation of the past trend in the financial performance of the Target Company.
- The Acquirer cannot provide any assurance with respect to the market price of the Equity Shares of the Target Company before, during or after the Offer and the Acquirer expressly disclaims any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any Shareholder on whether to participate or not to participate in the Offer.

The risk factors set forth above are limited to the Offer and not intended to cover a complete analysis of all risks as perceived in relation to the Offer or in association with the Acquirer, but are only indicative and are not exhaustive. The risk factors do not relate to the present or future business or operations of the Target Company or any other related matters and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in the participation in the Offer by a Shareholder. The Shareholders are advised to consult their stockbroker, or tax advisor or investment consultant, if any, for further risks with respect to their participation in the Offer. INDEX

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# I. KEY DEFINITIONS

Acquirer	Mr. Ramarao Atchuta Mullapudi residing at 4588, Kentucky DR Plano,
	Texas - 75024, United States of America.
Board of Directors	Board of directors of the Target company
BSE	BSE Limited
CDSL	Central Depository Services (India) Limited
Companies Act	The Companies Act, 1956 and the Companies Act, 2013 (to the extent
	applicable) as amended, substituted or replaced from time to time.
Depositories	CDSL and NSDL
Detailed Public Statement/	Detailed Public Statement dated December 08, 2017 issued by the
DPS	Manager to the Offer, on behalf of the Acquirer, in relation to the
	Offer and published in all editions of Business Standard (English),
	Business Standard (Hindi), Mumbai Tarun Bharat (Marathi) and Nav
	Telangana (Telugu) on December 11, 2017 in accordance with the
	regulations 3(1) and 4 read with Regulations 13(4), 14 and 15(2) and
	other applicable regulations of the Takeover Regulations.
DP	Depository participant
Equity Share(s)/ Share(s)	The fully paid up equity share(s) of the Target Company having a face
Equity Chara Canital	value of ₹ 1 (Rupee One) per equity share
Equity Share Capital	The Issued, Subscribed and Paid Up Equity Share Capital of the Target
	Company is ₹ 66,55,200 comprising of 66,55,200 Equity Shares of face value ₹ 1 each.
Eccrow Agroomant	
Escrow Agreement	Escrow Agreement entered between the Acquirer, Escrow Agent and
	Manager to the Offer
Escrow Bank / Escrow	ICICI Bank Limited
Agent	
FEMA	The Foreign Exchange Management Act, 1999, as amended or
	modified from time to time
FII(s)	Foreign Institutional Investor(s), as defined under Section 115AD of
	the Income Tax Act, which includes sub-accounts of FIIs and if any
	Foreign Institutional Investor(s) have been reorganized as Foreign
	Portfolio Investors, such Foreign Portfolio Investors
FIPB	Foreign Investment Promotion Board
Form of Acceptance-cum-	Form of Acceptance-cum-Acknowledgement attached to this Draft
Form of Acceptance-cum- Acknowledgment	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer
Form of Acceptance-cum-	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth)
Form of Acceptance-cum- Acknowledgment	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for
Form of Acceptance-cum- Acknowledgment	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the
Form of Acceptance-cum- Acknowledgment Identified Date	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent
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Form of Acceptance-cum- Acknowledgment Identified Date Letter of Offer/LOF	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent The Letter of Offer, duly incorporating SEBI's comments on the Draft Letter of Offer, including the Form of Acceptance-cum- Acknowledgement
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Form of Acceptance-cum- Acknowledgment Identified Date Letter of Offer/LOF LODR Regulations Manager to the Offer	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent The Letter of Offer, duly incorporating SEBI's comments on the Draft Letter of Offer, including the Form of Acceptance-cum- Acknowledgement Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 Saffron Capital Advisors Private Limited
Form of Acceptance-cum- Acknowledgment Identified Date Letter of Offer/LOF LODR Regulations Manager to the Offer NECS	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent The Letter of Offer, duly incorporating SEBI's comments on the Draft Letter of Offer, including the Form of Acceptance-cum- Acknowledgement Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 Saffron Capital Advisors Private Limited National Electronic Clearing System
Form of Acceptance-cum- Acknowledgment Identified Date Letter of Offer/LOF LODR Regulations Manager to the Offer NECS NEFT	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent The Letter of Offer, duly incorporating SEBI's comments on the Draft Letter of Offer, including the Form of Acceptance-cum- Acknowledgement Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 Saffron Capital Advisors Private Limited National Electronic Clearing System National Electronic Funds Transfer
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Form of Acceptance-cum- Acknowledgment Identified Date Letter of Offer/LOF LODR Regulations Manager to the Offer NECS NEFT NRI	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent The Letter of Offer, duly incorporating SEBI's comments on the Draft Letter of Offer, including the Form of Acceptance-cum- Acknowledgement Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 Saffron Capital Advisors Private Limited National Electronic Clearing System National Electronic Funds Transfer Non-Resident Indian as defined in Foreign Exchange Management (Deposit) Regulations, 2000, as amended
Form of Acceptance-cum- Acknowledgment Identified Date Letter of Offer/LOF LODR Regulations Manager to the Offer NECS NEFT NRI NSDL	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent The Letter of Offer, duly incorporating SEBI's comments on the Draft Letter of Offer, including the Form of Acceptance-cum- Acknowledgement Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 Saffron Capital Advisors Private Limited National Electronic Clearing System National Electronic Funds Transfer Non-Resident Indian as defined in Foreign Exchange Management (Deposit) Regulations, 2000, as amended National Securities Depository Limited
Form of Acceptance-cum- Acknowledgment Identified Date Letter of Offer/LOF LODR Regulations Manager to the Offer NECS NEFT NRI	Form of Acceptance-cum-Acknowledgement attached to this Draft Letter of Offer Thursday, January 11, 2018 i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent The Letter of Offer, duly incorporating SEBI's comments on the Draft Letter of Offer, including the Form of Acceptance-cum- Acknowledgement Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 Saffron Capital Advisors Private Limited National Electronic Clearing System National Electronic Funds Transfer Non-Resident Indian as defined in Foreign Exchange Management (Deposit) Regulations, 2000, as amended

Image: Construct of the public of the public shares representing 269 the public Shareholders at t	Acquirer for acquiring upto <u>32,90,352</u> and Three Hundred And Fifty Two Only) % of the Total Equity Share Capital, from
Equity Shares representing 265         the Public Shareholders at the         Offer Consideration         The maximum consideration         acceptance, is ₹ 32,90,352 (Ru         Three Hundred and Fifty Two         Offer Period         Period commencing from Janu         payment of consideration to         accepted the Offer is made, or         as the case may be.         Offer Size         Up to <u>32,90,352</u> (Rupees Th         Hundred and Fifty Two Only)	% of the Total Equity Share Capital, from
the Public Shareholders at the         Offer Consideration         The maximum consideration         acceptance, is ₹ 32,90,352 (Ru         Three Hundred and Fifty Two         Offer Period         Period commencing from Janu         payment of consideration to         accepted the Offer is made, or         as the case may be.         Offer Price         ₹ 1 (Rupee One Only) per Equit         Offer Size         Up to 32,90,352 (Rupees Th         Hundred and Fifty Two Only)	
Offer Consideration       The maximum consideration acceptance, is ₹ 32,90,352 (Ru Three Hundred and Fifty Two         Offer Period       Period commencing from Janu payment of consideration to accepted the Offer is made, or as the case may be.         Offer Price       ₹ 1 (Rupee One Only) per Equi         Offer Size       Up to 32,90,352 (Rupees Th Hundred and Fifty Two Only)	
acceptance, is ₹ 32,90,352 (Ru Three Hundred and Fifty Two         Offer Period       Period commencing from Janu payment of consideration to accepted the Offer is made, or as the case may be.         Offer Price       ₹ 1 (Rupee One Only) per Equi Up to <u>32,90,352</u> (Rupees Th Hundred and Fifty Two Only)	
Offer Period       Three Hundred and Fifty Two         Offer Period       Period commencing from Janupayment of consideration to accepted the Offer is made, or as the case may be.         Offer Price       ₹ 1 (Rupee One Only) per Equitation of the case may be.         Offer Size       Up to 32,90,352 (Rupees The Hundred and Fifty Two Only)	payable under this Offer, assuming full
Offer Period       Period commencing from Janu payment of consideration to accepted the Offer is made, or as the case may be.         Offer Price       ₹ 1 (Rupee One Only) per Equility         Offer Size       Up to 32,90,352 (Rupees Th Hundred and Fifty Two Only)	upees Thirty Two Lacs Ninety Thousand
payment of consideration to accepted the Offer is made, or as the case may be.         Offer Price       ₹ 1 (Rupee One Only) per Equited offer Size         Up to 32,90,352 (Rupees The Hundred and Fifty Two Only)	Only)
accepted the Offer is made, or as the case may be.         Offer Price       ₹ 1 (Rupee One Only) per Equi         Offer Size       Up to 32,90,352 (Rupees Th Hundred and Fifty Two Only)	uary 25, 2018 till the date on which the
as the case may be.       Offer Price     ₹1 (Rupee One Only) per Equi       Offer Size     Up to 32,90,352 (Rupees Th Hundred and Fifty Two Only)	o the Public Shareholders who have
Offer Price       ₹ 1 (Rupee One Only) per Equi         Offer Size       Up to 32,90,352 (Rupees Th         Hundred and Fifty Two Only)	r the date on which Offer is withdrawn,
Offer Size         Up to 32,90,352 (Rupees Th Hundred and Fifty Two Only)	
Hundred and Fifty Two Only)	ity Share
	irty Two Lacs Ninety Thousand Three
Voting Chara Carital of the Ta	Equity Shares representing 26% of the
Voting Share Capital of the Ta	rget Company.
Public Announcement/PA Public Announcement of the C	Open Offer made by the Manager to the
Offer on behalf of the Acquire	r on December 04, 2017 in accordance
with Takeover Regulations	
RBI Reserve Bank of India	
Registrar to the Offer Karvy Computershare Private	Limited
SCRR Securities Contract (Regulation	ns) Rules, 1957, as amended
SEBI Securities and Exchange Board	d of India
SEBI Act SEBI Act, 1992, as amended	
Stock Exchange BSE Limited	
Target Company Frontier Informatics Limited	having its registered office at Plot
No.235, Sai Sadan, Survey Of	India Employees Society, Khanampet,
Madhapur, Hyderabad - 50008	81, Telangana, India.
Tendering Period Thursday, January 25, 2018 to	Thursday, February 08, 2018
Voting Share Capital The Issued, Subscribed and Pa	id Lin Equity Sharo Capital of the Target
Company is ₹ 1,26,55,200 con	in oh Ednith Sugare Cahirai of the Talget 1
face value ₹ 1 each.	prising of 1,26,55,200 Equity Shares of
Working Day Working days of SEBI	

#### II. DISCLAIMER CLAUSE

"IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF THIS DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THIS DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF FRONTIER INFORMATICS LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRER OR THE TARGET COMPANY WHOSE EQUITY SHARES/ CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THIS DRAFT LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRER IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS DRAFT LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE ACQUIRER DULY DISCHARGES HIS RESPONSIBILITIES ADEQUATELY. IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, SAFFRON CAPITAL ADVISORS PRIVATE LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED DECEMBER 15, 2017 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF. THE FILING OF THIS DRAFT LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRER FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER."

#### **III. DETAILS OF THE OFFER**

#### A) Background of the Offer

- 1. This mandatory offer (the "**Offer**" or "**Open Offer**") is being made by the Acquirer in compliance with Regulations 3(1) and 4 of and other applicable provisions of the Takeover Regulations, to acquire 26% of the voting rights accompanied with management control of the Target Company.
- 2. The Board of Directors of the Target Company in their meeting held on December 04, 2017 have subject to receipt of shareholders approvals and other applicable approvals, resolved to allot 60,00,000 equity shares on preferential basis to the Acquirer in terms of Section 62 and other applicable provisions of the Companies Act, 2013 and in terms of SEBI (ICDR) Regulations 2009. Pursuant to Preferential allotment the Acquirer shall hold 60,00,000 equity shares representing 47.41% of the Voting Share capital of the Target Company post Preferential Allotment.
- 3. The pre and post Preferential Allotment capital of the Target Company would be as follows:

Particulars	No of Equity Shares	Nominal Value (₹)	
Pre Preferential Allotment	66,55,200	66,55,200	
Proposed Preferential Allotment	60,00,000	60,00,000	
Post Preferential Allotment	1,26,55,200	1,26,55,200	

- 4. The Acquirer hereby makes this Offer to Public Shareholders of the Target Company (other than the Promoter and Promoter Group members) to acquire Offer Shares, representing in aggregate 26% of the Voting Share Capital of the Target Company at a price of ₹ 1 (Rupee One only) per fully paid up equity share ("Offer Price") payable in cash subject to the terms and conditions mentioned in the PA and in the letter of offer that will be circulated to the shareholders in accordance with the Takeover Regulations ("Letter of Offer").
- 5. The object of the acquisition is substantial acquisition of Shares/voting Rights accompanied by takeover of control over the Management of the Target Company.
- 6. The Offer Price is payable in cash, in accordance with Regulation 9 (1) of the Takeover Regulations.
- 7. This Offer is not made pursuant to any indirect acquisition, arrangement or agreement and is not a conditional offer.
- 8. This Offer is not a result of a global acquisition, an open market purchase or a negotiated deal.
- 9. The Acquirer confirms that he is not prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.
- 10. The Promoter and Promoter Group of Target Company currently holds 3,11,395 Equity Shares representing 2.46% of the Voting Share Capital of the Target Company. They have not entered into any agreement with the Acquirer for selling their shareholding and consequently, upon successful completion of Open Offer and subject to compliance of Regulation 31A of SEBI Listing Obligations & Disclosure Requirements Regulations, 2015, the shareholding of the Promoter and Promoter Group of Target Company shall be classified under 'Public' category.
- 11. Mr. V K Premchand has vide letter dated November 27, 2017 on behalf of Promoter and Promoter Group of the Target Company undertaken to relinquish the management control in favor of the Acquirer, subject to completion of the open offer formalities by the Acquirer, receipt of regulatory approvals and shareholders approval.

- 12. All Promoter and Promoter Group Members except Mr. V. K. Premchand have requested the Target Company to denotify them as Promoter and Promoter Group Members. The same is pending for shareholders approval in the ensuing Annual General Meeting.
- 13. The Committee of Independent Directors on the Board of the Target Company, will come out with their recommendations for the Offer and the same shall be published in the newspapers where the Detailed Public Statement appeared latest by Tuesday, January 23, 2018.

# B) Details of the proposed Offer:

- 1. The Public Announcement announcing the Open offer, under Regulation 3(1) and Regulation 4 was made on December 04, 2017 to BSE and a copy thereof was also filed with SEBI and sent to the Target Company at its registered office
- 2. The Acquirer has published the DPS on December 11, 2017 which appeared in the following newspapers:-

Sr. no.	Newspapers	Language	Editions
1	Business Standard	English & Hindi	All Editions
2	Mumbai Tarun Bharat	Marathi	Mumbai
3	Nav Telangana	Telugu	Hyderabad- Registered office of the target company

A copy of the DPS is also available on the SEBI's website: www.sebi.gov.in

- 3. Pursuant to the Open Offer, the Acquirer proposes to acquire <u>32,90,352</u> Equity Shares representing 26% of the fully paid up Voting Share Capital of the Target Company, as of the tenth (10th) working day from the closure of the tendering period, at the Offer Price of ₹ 1, (Rupee One only) per Equity Share, to be paid in cash, in accordance with the Takeover Regulations and subject to the terms and conditions set out in the Draft Letter of Offer.
- 4. The Offer is being made to all the Public Shareholders of the Target Company (other than the Promoter and Promoter Group Members and the Acquirer). All Equity Shares validly tendered in the Open Offer will be acquired by the Acquirer in accordance with the terms and conditions set forth in this Draft Letter of Offer. The Equity Shares to be acquired under the Offer must be free from all liens, charges and encumbrances, and will be acquired together with all rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.
- 5. The Acquirer has deposited 100% of the total consideration payable to the Equity Shareholders under this Offer in compliance with the Regulation 22(2A) of the Takeover Regulations. Accordingly, the Acquirer intends to obtain management control in the Target Company subsequent to expiry of twenty one working days from the date of the DPS and complete the acquisition of Equity Shares proposed to be allotted to him pursuant to Regulation 74(3) of the extant SEBI (ICDR) Regulations, 2009. Further, in accordance with Regulation 24(1) of the Takeover Regulations, the Acquirer may make changes to the current board of directors of the Target Company by appointing either himself and/or his nominees to represent him.
- 6. There are no partly paid-up Equity Shares in the Target Company.
- 7. The Offer is not a competing offer in terms of Regulation 20 of the Takeover Regulations.
- 8. The Manager to the Offer does not hold any Equity Shares as on the date of this Draft Letter of Offer. The Manager to the Offer further declares and undertakes that it will not deal on its own account in the Equity Shares of the Target Company during the Offer Period.
- 9. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of the Takeover Regulations.
- 10. As on the date of this Draft Letter of Offer, the Acquirer does not hold any Equity Shares in the Target Company
- 11. The Acquirer confirms that he has not acquired any Equity Shares of Target Company after the date of PA i.e. December 04, 2017, and up to the date of this Draft Letter of Offer.

- 12. In the event that the Shares tendered in the Open Offer by the Eligible Shareholders are more than the Offer Size, the acquisition of Shares from the Eligible Shareholders will be on a proportionate basis, as detailed in paragraph VIII of this Draft Letter of Offer.
- 13. There are no Persons Acting in Concert with the Acquirer in the Open Offer.

# IV. OBJECT OF THE ACQUISITION/ OFFER

- 1. At present, the Acquirer does not have any plans to make major changes to the existing line of business of the Target Company except in the ordinary course of business. The Acquirer may continue to support the existing business of the Target Company. However, in case the Acquirer intends to build new business it shall be subject to the prior approval of the Shareholders
- 2. The Acquirer does not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25 (2) of Takeover Regulations.
- 3. The object of acquisition is to acquire substantial shares/voting rights accompanied with change in management and control of the Target Company.

# V. BACKGROUND OF THE ACQUIRER

# A. MR. RAMARAO ATCHUTA MULLAPUDI ("Acquirer ")

- (a) Acquirer, aged 53 years, S/o Mr. Sri Raghunayakulu, is residing at 4588, Kentucky DR Plano, Texas 75024, United States of America, **Email:** ramarao@aol.com; **Tel:** 0019723356539.
- (b) Acquirer is an Overseas Citizen of India (OCI Card No. A 022983).
- (c) Acquirer is holding a Permanent Account Number- AOTPM9805Q.
- (d) Acquirer holds a Bachelor's Degree in Science and Master's Degree in Computer Applications from Andhra University. He has completed Owner/President Management Program from Harvard Business School.
- (e) Acquirer is the founder of XTGlobal, Inc, a Company engaged in providing technology services and IT business services. He has an experience of about 30 years in the field of Operations and Finance.
- (f) The details of the ventures promoted/controlled/managed by Acquirer in India as well as in the United States of America are as given hereunder:

Sr. No.	Name of the Entities	Country of incorporation	Nature of Interest
1	Xenosoft Technologies (India) Private	India	Non-Executive Director and
1	Limited	IIIula	Shareholder
2	XT Global Inc	USA	Director & CEO
3	Circulus LLC	USA	Partner
4	Mullapudi Ventures LLC	USA	Partner
5	VRM Family Holdings LP	USA	Member
6	Sunnyside Enterprises LLC	USA	Partner

- (g) Acquirer has confirmed that he is not categorized as "willful defaulters" in terms of regulation 2(1)(ze) of the Takeover Regulations.
- (h) The Networth of Acquirer as on November 17, 2017, is ₹9,57,80,200 (Rupees Nine Crore Fifty Seven Lakhs Eighty Thousand and Two Hundred Only) and the same is certified by Mr. K. Chiranjeeva Rao, Proprietor of KCR & Associates, Chartered Accountants (Membership No.224275; FRN No. 012731S) having office at H. No. 1-3-176/4/G/6, 1<sup>st</sup> Floor Gandhi Nagar, Kavadiguda, Hyderabad- 500080; Email Id: <u>ca.chiranjeevi@yahoo.in</u>, vide certificate dated November 17, 2017.
- (i) Acquirer confirms that he has not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act, 1992, as amended (the "SEBI Act") or under any other Regulation made under the SEBI Act.
- (j) Acquirer undertakes not to sell the equity shares of the Target Company held by him during the "Offer Period" in terms of Regulation 25(4) of the Takeover Regulations.
- (k) Acquirer does not belong to any group.
- (I) Acquirer confirms that there are no pending litigations pertaining to securities market where he is made party to.
- (m) Acquirer confirms that he is not related to the Promoters, Directors or key employees of the Target Company in any manner.

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(n) Acquirer has not held and does not hold any Equity Shares of the Company as on the date of this Draft letter of offer. Therefore the provisions of chapter V of the Takeover Regulations and provisions of chapter II of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto are not applicable as far as the holding of the Acquirer is concerned.

# VI. BACKGROUND OF THE TARGET COMPANY

(The disclosures mentioned under this section have been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)

- The Target Company was incorporated on July 29, 1986 under the Companies Act 1956 as Frontier Information Technologies Private Limited. It was converted to public company and its name was changed to Frontier Information Technologies Limited. A fresh Certificate of Incorporation pursuant to such conversion was issued on January 16, 1995. The name of the company was further changed to Frontier Informatics Limited on October 14, 2011. There has been no change in the name of the Target Company during the last three years.
- The registered office of the Target Company is situated at Plot No.235, Sai Sadan, Survey Of India Employees Society, Khanampet, Madhapur, Hyderabad - 500081, Telangana, India, Email: <u>frontier@fitlindia.com</u>, Website: www.fitlindia.com (Source: www.mca.gov.in).
- 3. Company Identification Number of the Target Company is L72200TG1986PLC006644. (*source:* <u>www.mca.gov.in</u>)
- 4. The main object of the Target Company as per its Memorandum of Association inter-alia includes:
  - i. To design, develop, use, implement, lease, purchase, sell import, export, distribute, Maintain and support various kinds of software for any information, processing application.
  - ii. To design, develop, assemble, manufacture, use, install, purchase, sell, value add and resell, import, export, distribute, maintain and support computers, micro- processors, communication equipment and any other electronic, mechanical, electro- mechanical, optical, electro- magnetic equipment and any combination of these for information processing application.
  - iii. To design integrated and other electronic circuits and lubricate them.
- 5. The Authorized Share Capital of the Target Company is ₹ 18 Crores comprising of 18,00,00,000 Equity Shares of face value ₹ 1 each. The Issued, Subscribed and paid up Share Capital of the Target Company is ₹ 66,55,200 comprising of 66,55,200 Equity Shares of face value ₹ 1 each (*Source:* <u>www.mca.gov.in</u>).
- 6. The Board of Directors of the Target Company in their meeting held on December 04, 2017 have subject to receipt of shareholders approvals and other applicable approvals, resolved to allot 60,00,000 Equity Shares of face value ₹1 each on preferential basis constituting 47.41% on the Voting Share Capital of the Target Company to the Acquirer. Pursuant to the approval of shareholders of the Target Company, the paid up capital of the Target Company shall increase to ₹1,26,55,200 comprising of 1,26,55,200 Equity shares of face value ₹1 each.
- 7. There are no outstanding partly paid up shares or any other convertible instruments to be converted into Equity Shares of the Target Company at a future date.
- The Equity Shares of the Target Company were initially listed on Hyderabad Stock Exchange Limited ("HSE") and BSE pursuant to the maiden Public Issue. Subsequently, HSE got derecognized as a Stock Exchange vide SEBI Order dated January 25, 2013 and the equity shares of the Target Company are currently listed only on BSE (Scrip Code: 531225) (Source: www.bseindia.com)

- 9. In 2016, a Scheme of Reduction of Capital (**"Scheme"**) under Section 100 to 104 of the Companies Act, 1956 and Section 66 of the Companies Act,2013 between the Target Company, its shareholders and creditors was sanctioned by Hon'ble High Court of Telangana and Andhra Pradesh vide order dated June 06, 2016. The synopsis of the Scheme is as under:
  - The Target Company's paid up equity capital was reduced by 95% from ₹ 13,31,04,000 consisting of 1,33,10,400 Equity Shares of face value ₹ 10 each to ₹ 66,55,200 consisting of 1,33,10,400 Equity Shares of face value ₹ 0.50 each.
  - Every 2 Equity Shares of the reduced face value of ₹ 0.50 each were consolidated into 1 equity share of the face value of ₹ 1 each. Thus making the reduced paid up capital of the Target Company to ₹ 66,55,200 consisting of 66,55,200 Equity Shares of ₹ 1 each.
- 10. The Equity Shares of the Target Company are infrequently traded on BSE within the meaning of explanation provided in Regulation 2(j) of the Takeover Regulations. (Source: <u>www.bseindia.com</u>).
- 11. The trading in Equity Shares of the Target Company was suspended for the period May 15, 2017 to October 15, 2017 due to pendency of approval of reduction of Scheme.
- 12. The name of the Target Company appeared in the list of 331 shell companies issued by Ministry of Corporate Affairs ("MCA"). Securities and Exchange Board of India ("SEBI") vide its Letter No. SEBI/HO/ISD/OW/P/2017/18183 dated August 07, 2017 placed trading restrictions on promoters/ directors of the Target Company and also placed the scrip in the Trade to Trade category with limitation on the frequency of trades and imposed a limitation on the buyer by way of 200% deposit on the trade value. The Target Company aggrieved by the notice dated August 07, 2017 issued by SEBI and BSE, filed an appeal No. 218 of 2017 before Hon'ble Securities Appellate Tribunal ("SAT"). SAT vide order dated September 11, 2017 directed SEBI dispose the representation made by the Target Company. The Whole Time Member vide Order No: SEBI/HO/ISD/OW/P/2017/24643/1 dated October 05, 2017 directed to revoke the actions envisaged in SEBI's Letter dated August 07, 2017 and consequential actions taken by Stock Exchange against the Target Company. The name of the Target Company currently appears in GSM- Stage 2
- 13. The capital structure of the Target Company as of the date of this Draft Letter of Offer is:

Issued and Paid-	Pre-	Pre- Offer		- Offer
up Equity Share	Number of	Percentage of	Number of	Percentage of
Capital	Equity Shares	Equity	Equity Shares	Equity
	(Face Value - ₹	Shares/Voting	(Face Value - ₹	Shares/Voting
	1/-)/Voting	Rights	1/-)/Voting	Rights
	Rights		Rights	
Fully paid-up	66,55,200	100	1,26,55,200	100
equity shares	00,33,200			
Partly paid-up	NIL	NIL	NIL	NIL
equity shares				
Total paid-up	66,55,200	100	1,26,55,200	100
equity shares				
Total Voting	66,55,200	100	1,26,55,200	100
Rights in				
Target Company				

\$ The Board of Directors of the Target Company in their meeting held on December 04, 2017 have subject to receipt of shareholders approvals and other applicable approvals, resolved to allot 60,00,000 Equity Shares of face value R1 each on preferential basis constituting 47.41% on the Voting Share Capital of the Target Company to the Acquirer. Pursuant to the approval of shareholders of the Target Company, the paid up capital of the Target Company shall increase to R1,26,55,200 comprising of 1,26,55,200 Equity shares of face value R1 each.

14. As on the date of this Draft Letter of Offer, the composition of the Board of Directors of the Target Company is as follows:

Sr. No.	Name, PAN and Address	Designation	DIN	Date of Appointment
1.	Vunnava Purnachandra Rao PAN: ABPPV2319F	Non-Executive Director	01173383	15.08.2011
	Address: Flat No 86, S.B.I Officers Colony, Musarambagh, Hyderabad - 500016			
2.	Vivekananda	Non-Executive	01727971	24.04.2014
	Sreepakalapati PAN: BBXPS5035G	Director		
	Address: Plot No. 14 Daspalla Hills Vishakapatnam 530002, Andra Pradesh			
3.	Potail Yadav Varun PAN: ASMPP8548G	Non-Executive Director	03607817	15.08.2011
	Address: 1-3-183/40/A, Viyasa Bank, Gokul Nilayam, Gandhinagar, Hyderabad- 500062			
4.	Archana Singh PAN: AGQPS2243F	Non-Executive Director	07328641	14.02.2017
	Address: 32A, Journalist Colony, Jubilee Hills, Hyderabad- 500033			
5.	Rajan Babu Mothe	Non-Executive Director	07740978	14.02.2017
	PAN: APOPM9095G Address:1- 104/16, Gowdapuri Colony Ecil Post, Kapra ,Hyderabad- 500062			
6.	Sambasiva Prasad Mallela	Executive Director	07975692	28.10.2017
	PAN: ARSPM5932A			
	Address: 5-2-114/1, Plot No. 133, Saheb Nagar Kalan, Medical and Health Colony, Vanasthalipur Am, Hayath Hyderabad- 500070			

(Source:	www.mca.gov.in)		

- 15. None of the members on the Board of Directors of the Target Company represent the Acquirer.
- 16. No merger / demerger / spin off have taken place in the Target Company during the last three years.
- Brief financial details of the Target Company, as obtained from its audited standalone financial statements as at and for the financial years ended March 31, 2017, March 31, 2016 and March 31, 2015 and the unaudited standalone financials for the six month period ended September 30, 2017 are as follows:

			(Amo	ount in Lacs)
Profit & Loss Statement	Unaudited Financials for Six Months Ended on September 30, 2017	Audited Financials for the year ended March 31, 2017**	Audited Financials for the year ended March 31, 2016	Audited Financials for the year ended March 31, 2015
Total Income	1.24	3.42	4.83	4.89
Total Expenditure	13.5	22.80	49.35	20.08
Profit Before Depreciation Interest and Tax	(12.26)	(19.38)	(44.52)	(15.19)
Depreciation	0.25	0.75	3.71	10.63
Interest	2.25	-	-	-
Profit / (Loss) before Exceptional items and Tax	(14.76)	(20.13)	(48.23)	(25.82)
Exceptional Items	-	-	-	-
Profit Before Tax	(14.76)	(20.13)	(48.23)	(25.82)
Provision for Tax	-	-	-	-
Profit After Tax	(14.76)	(20.13)	(48.23)	(25.82)
Balance Sheet Statement	Unaudited Financials for Six Months Ended on September 30, 2017	Audited Financials for the year ended March 31, 2017	Audited Financials for the year ended March 31, 2016	Audited Financials for the year ended March 31, 2015
Paid up share capital	66.55	66.55	1,331.04	1,331.04
Reserves and Surplus	(287.90)	(273.15)	(1,517.50)	(1,469.27)
Networth	(221.35)	(206.59)	(186.46)	(138.23)
Short Term Borrowings	249.75	237.73	228.77	200.68
Trade Payables	-	-	-	4.25
Other Current Liabilities	5.66	5.78	5.96	15.50

Short term Provisions	9.01	5.74	5.26	6.09	
Total Liabilities	43.07	42.66	53.54	88.29	
Net fixed assets	11.10	11.34	12.10	15.81	
Long Term Loans & Advances	-	-	-	-	
Inventories	-	-	-	-	
Trade Receivables	-	-	1.51	31.31	
Cash and Bank Balances	1.08	0.43	0.43 5.46		
Short Term Loans and Advances	30.89	30.89	34.47	40.62	
Total Assets	43.07	42.66	53.54	88.29	
Other Financial Data	Unaudited Financials for Six Months Ended on September 30, 2017	Audited Financials for the year ended March 31, 2017	Audited Financials for the year ended March 31, 2016	Audited Financials for the year ended March 31, 2015	
Dividend (%)	-	-	-	-	
Earnings Per Share (Rs.)	(0.22)	(0.30)	(0.36)	(0.19)	
Return on Net worth (%)*	7.14	10.80	34.89	22.97	
Book Value per share (Rs.)	(3.33)	(3.10)	(1.40)	(1.04)	

(\*On the basis of Opening Networth)

\*\*The Financials for the Year ended on 31<sup>st</sup> March, 2017 have been approved by the Board of Directors of the Target Company vide their resolution dated May 29, 2017 which will be subject to the approval of shareholders in the ensuing AGM. The Registrar of Companies (Hyderabad) vide its order dated September 11, 2017 and November 03, 2017 granted an extension for the period of two months and one month respectively for the purpose of holding AGM of the Target Company.

18. Pre and Post Offer Shareholding Pattern of the Target Company as on date of this Draft Letter of Offer is and shall be as follows:

Shareholders' Category	Sharehold voting righ to the acqu and Op Offe	ts prior uisition Den	Equity Share rights agree acquired wl triggeree Regulat	ed to be hich has d the	Equity Shares/voting rights to be acquired in Open Offer (Assuming full acceptances)		Shareholding / voting rights after and Open Offer (Assuming full acceptances)	
	(A)		(B)		(C)		(D) = (A) + (B) + (C)	
	No.	%	No.	%	No.	%	No.	%
(1) Promoter/ promoter group								
a. Parties to agreement, if any	-	-	-	-	-	-	-	-
b. Promoters other than (a) above	3,11,395	4.68	-	-	-	-	3,11,395	2.46
Total (1)	3,11,395	Note 1	-	-	-	-	-	-

		4.68						
(2) Acquirer	-	-		47.41	32,90,352	26.00	92,90,352	73.41
			60,00,000					
(3) Parties to	-	-	-	-	-	-	-	-
Agreements								
other than (1)								
& (2)								
(4) Public	63,43,805	95.32	-	-	-	-	30,53,453	24.13
(other than								
parties to								
agreement,								
Acquirer)								
Total (4)	63,43,805	95.32	-	-	-	-	30,53,453	24.13
Grand Total	66,55,200	100	Note 3	47.41	32,90,352	26	Note 2	100
(1+2+3+4)			60,00,000				1,26,55,200	

Note 1: (on total paid up share capital- Pre Preferential Allotment)

Note 2: (on the fully diluted Voting Share Capital as at the end of the tenth working day from the expiry of the tendering period) Note 3: (The Board of Directors of the Target Company in their meeting held on December 04, 2017 have subject to receipt of shareholders approvals and other applicable approvals, resolved to allot 60,00,000 equity shares on preferential basis to the Acquirer in terms of Section 62 and other applicable provisions of the Companies Act, 2013 and in terms of SEBI (ICDR) Regulations 2009).

Note 4 : Promoter and Promoter Group shareholding will be classified as part of Public after approval of shareholders and subject to the conditions specified in Regulation 31A of the SEBI (LODR) Regulations, 2015

# **19. OFFER PRICE AND FINANCIAL ARRANGEMENTS**

# A) JUSTIFICATION FOR THE OFFER PRICE

- 1. The equity shares of the Target Company are listed on BSE only.
- 2. The annualized trading turnover in the Equity Shares of the Target Company on BSE based on trading volume during the twelve calendar months prior to the month of PA is as given below:

Stock Exchange	Total no. of equity shares traded during the twelve calendar months prior to the month of PA	Total no. of listed equity shares	Annualized trading turnover (as % of shares listed)
BSE	123130	66,55,200	1.85

(Source: www.bseindia.com)

- 3. Based on the information provided in point above, the Equity Shares of the Target Company are infrequently traded on the BSE within the meaning of explanation provided in regulation 2(1)(j) of the Takeover Regulations.
- The Offer Price of ₹ 1 (Rupee One only) is justified in terms of regulation 8 of the Takeover Regulations, <u>being the highest of the following</u>:

a)	Highest negotiated price per share for acquisition under the agreement attracting the obligations to make a public announcement for the offer;	##₹1
b)	The volume-weighted average price paid or payable for acquisition(s), whether by the Acquirer or by any person(s) acting in concert, during the fifty-two weeks immediately preceding the date of public announcement;	Not Applicable
c)	The highest price paid or payable for any acquisition, whether by the Acquirer or by any person(s) acting in concert, during	Not Applicable

	the Twenty-six weeks immediately preceding the date of the	
	Public Announcement	
d)	The volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period	Not Applicable
e)	Where the shares are not frequently traded, the price determined by the Acquirer and the Manager to the Open Offer taking into account valuation parameters per Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares	<sup>#</sup> ₹ (1.79)
	Other Financial Parameters as at March 31, 2017	(0.75)
	Return on Networth (%)	(9.75)
	Book Value per share (₹)	(3.10)
	Earnings per share (Diluted) (₹)	(0.30)

# CA S. Ramesh Kumar Rao, proprietor of Ramesh Kumar Rao & Co, Chartered Accountants (Membership No.212769, FRN: 010307S]) having office at 6-410,Near Rajiv Gandhi E/M School, Porter's Lane, Guntakal- 515801; Email id:itssrk@rediffmail.com , vide certificate dated November 27, 2017, has certified that he has in terms of Supreme Court decision in the case of Hindustan Lever Employee Union V/s. Hindustan Lever Limited (1995) (83 Companies Cases 30), considered the (i) Net Assets Value ("NAV") Method and (ii) Market Price Method and accorded weights of 2 and 1 respectively to the values arrived at under each methodology for the purpose of arriving at the fair value for the Shares of the Target Company. As per the certification given, the Fair Value has been arrived at Rs. (1.79) per Equity Share. ## The Board of Directors of the Target Company in their meeting held on December 04, 2017 have subject to receipt of shareholders approvals and other applicable provisions of the Companies Act, 2013 and in terms of SEBI (ICDR) Regulations 2009.

The Open Offer is being made at a price of ₹ 1 which is higher of the Fair Market Valuation arrived and the negotiated price, hence, justified.

- 5. In view of the above parameters considered and in the opinion of the Acquirer and Manager to the Offer, the Offer Price of ₹ 1 per equity share is justified in terms of regulation 8 of the Takeover Regulations.
- 6. There have been no corporate actions undertaken by the Target Company warranting adjustment of any of the relevant price parameters.
- 7. There has been no revision in the Offer Price or to the size of this Offer as on the date of this Draft Letter of Offer.
- 8. An upward revision in the Offer Price or to the size of this Offer, if any, on account of competing offers or otherwise, will be done at any time prior to the commencement of the last three working days before the commencement of the tendering period of this Offer in accordance with Regulation 18(4) of the Takeover Regulations. In the event of such revision, the Acquirer shall (i) make corresponding increases to the escrow amounts, as more particularly set out in paragraph V(4) of the DPS; (ii) make a public announcement in the same newspapers in which the DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, BSE and the Target Company at its registered office of such revision.

# B) FINANCIAL ARRANGEMENTS

- 1. Assuming full acceptance, the total funds requirements to meet this Offer is **₹32,90,352** (Rupees Thirty Two Lacs Ninety Thousand Three Hundred and Fifty Two Only).
- The Networth of Acquirer as on November 17, 2017 is ₹9,57,80,200 (Rupees Nine Crore Fifty Seven Lakh Eighty Thousand and Two Hundred Only)and the same is certified by Mr. K. Chiranjeeva Rao, Proprietor of KCR & Associates, Chartered Accountants (Membership No.224275; FRN No. 012731S ) having office at 1<sup>st</sup> Floor D. No. 1-3-176/4/G/6, Kavadiguda,

Hyderabad- 500080; Email Id: <u>ca.chiranjeevi@yahoo.in</u>, *vide* certificate dated **November 17**, **2017**.

- 3. In accordance with Regulation 17(1) of the Takeover Regulations the Acquirer has opened an escrow cash account bearing Account No: 000405115821 ("Escrow Cash Account") with ICICI Bank Limited, a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara-390007, Gujarat, India and acting for the purpose of this agreement through its branch situated at ICICI Bank Limited, Capital Markets Division, 1st Floor, 122, Mistry Bhavan, Dinshaw Vachha Road, Backbay Reclamation, Churchgate, Mumbai 400020, and have made a cash deposit of ₹ 32,90,352(Rupees Thirty Two Lacs Ninety Thousand Three Hundred and Fifty Two Only) in the Escrow Cash Account. The cash deposited in Escrow Cash Account represents 100% of the total consideration payable to the Equity Shareholders under this Offer. Escrow Bank vide email dated December 12, 2017 has confirmed the credit balance of ₹ 32,90,352 (Rupees Thirty Two Lacs Ninety Thousand Three Hundred and Fifty Two) as on December 12, 2017. The Acquirer has empowered the Manager to the Offer to operate and to realize the value of the Escrow Account in terms of the Takeover Regulations.
- 4. In case of any upward revision in the Offer Price or the size of this Offer, the value in cash of the Escrow Amount shall be computed on the revised consideration calculated at such revised offer price or offer size and any additional amounts required will be funded by the Acquirer, prior to effecting such revision, in terms of Regulation 17(2) of the Takeover Regulations.
- 5. The funds required in relation to the Offer have been met from funds from the own funds of the Acquirer.
- 6. Based on the above, Saffron Capital Advisors Private Limited, Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirer to implement the offer in full accordance with the Takeover Regulations.

### **VII. TERMS AND CONDITIONS OF THE OFFER**

- 1. The tendering period will commence on Thursday, January 25, 2018 and will close on Thursday, February 08, 2018.
- 2. The Equity Shares offered under this Offer should be free from all liens, charges, equitable interests, encumbrances and are to be offered together with, if any, of all rights of dividends, bonuses or rights from now on and hereafter.
- 3. This is not a conditional Offer and there is no stipulation on any minimum level of acceptance.
- 4. The Identified date for this Offer is Thursday, January 11, 2018
- 5. Target Company has signed agreements with Depositories for offering Shares in dematerialized form. The ISIN Number is INE547B01028. (Source: www.bseindia.com)
- 6. The Marketable lot for the Shares of the Target Company for the purpose of this Offer shall be 01. *(Source: <u>www.bseindia.com</u>)*
- 7. The Equity Shares proposed to be allotted to the Acquirer on preferential basis shall be subject to Lock-in as per applicable regulation of SEBI (ICDR) Regulations, 2009. Except as aforesaid, none of the other Equity Shares are subject to Lock-in.

#### A) ELIGIBILITY FOR ACCEPTING THE OFFER

- 1. The Letter of Offer shall be mailed to all Equity Shareholders/Beneficial Owners holding Equity Shares in dematerialized form (except the present promoter group shareholders, parties to the Agreements and Acquirer) whose names appear in register of Target Company as on Thursday, January 11, 2018, the Identified Date.
- 2. This Offer is also open to persons who own Equity Shares in Target Company but are not registered Shareholders as on the Identified date.
- 3. All Equity Shareholders/Beneficial Owners (except the present Promoter Group, parties to the Agreements and the Acquirer) who own Equity Shares of Target Company any time before the closure of the Offer are eligible to participate in the Offer.
- 4. The Form of acceptance and other documents required to be submitted, herewith, will be accepted by Registrar to the Offer, Karvy Computershare Private Limited, Karvy Selenium, Tower-B, Plot No. 31 & 32, Financial district, Nanakramguda, Serilingampally Mandal, Hyderabad, Telangana, 500032; Tel. No.: +91 40- 67161500/18003454001 (D); Fax No.: 91 40-23001153/23420814; E-mail: einward.ris@karvy.com; Contact Person: B Srinivas between 10.00 am to 5.00 pm on working days (except Saturdays, Sundays and all public holidays), during the period the Offer is open.
- 5. The Public Announcement, the Detailed Public Statement, the Letter of Offer and the Form of Acceptance will also be available on the SEBI website: www.sebi.gov.in. In case of non-receipt of the Letter of Offer, all Shareholders including unregistered Shareholders, if they so desire, may download the Letter of Offer, the Form of Acceptance from the SEBI's website for applying in the Offer.
- 6. Unregistered Shareholders, those who hold in street name and those who apply in plain paper will not be required to provide any indemnity. They may follow the same procedure mentioned above for registered Shareholders.

- 7. The acceptance of this Offer by the Equity Shareholders of Target Company must be absolute and unqualified. Any acceptance to this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 8. The acceptance of this Offer is entirely at the discretion of the Equity Shareholder(s)/Beneficial owner(s) of Target Company.
- 9. The Acquirer, Manager to the Offer or Registrar to the Offer accept no responsibility for any loss of Equity Share Certificates, Offer Acceptance Forms, Share Transfer Deed etc. during transit and the Equity Shareholders of Target Company are advised to adequately safeguard their interest in this regard.
- 10. The acceptance of Shares tendered in the Offer will be made by the Acquirer in consultation with the Manager to the Offer.
- 11. The instructions, authorizations and provisions contained in the Form of Acceptance constitute part of the terms of the Offer.

# B) STATUTORY AND OTHER APPROVALS

- 1. The Board of Directors of the Target Company in their meeting held on December 04, 2017 have subject to receipt of shareholders approvals and other applicable approvals, resolved to allot 60,00,000 equity shares on preferential basis to the Acquirer in terms of Section 62 and other applicable provisions of the Companies Act, 2013 and in terms of SEBI (ICDR) Regulations 2009. Further, the aforesaid allotment shall also require approvals from BSE, where the Equity Shares of the Target Company are listed. Except as aforesaid, to the best of the knowledge of the Acquirer, there are no other statutory approvals required to implement the Offer. However, in case of any regulatory or statutory approval being required at a later date before the closure of the Offer, the Offer shall be subject to all such approvals and the Acquirer shall make the necessary applications for such approval.
- 2. If any of the public shareholders of the Target Company that are not resident in India (such NRIs, OCBs and FIIs) require any approvals interalia from the Reserve Bank of India, the Foreign Investment Promotion Board or any regulatory body for the transfer any Equity Shares to the Acquirers, they shall be required to submit such approval along with the other documents required to be tendered to accept this Offer. If such approval is not submitted, the Acquirers reserves the right to reject the Equity Shares tendered by such shareholders that are not resident in India. Subject to the receipt of statutory and other approvals, if any, the Acquirers shall complete all procedures relating to payment of consideration under this Offer within 10 working days from the date of expiry of the tendering period to those Equity Shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the Acquirers.
- 3. The Acquirer shall complete all procedures relating to payment of consideration under this Offer within 10 working days from the date of expiry of the tendering period to those Equity Shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the Acquirer.
- 4. In terms of Regulation 18(11) of the Takeover Regulations, the Acquirers shall be responsible to pursue all statutory approvals required by the Acquirers in order to complete the Open Offer without any default, neglect or delay. In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or the failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by the SEBI, in terms of regulation 18(11) of the Takeover Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 17(9) of the Takeover Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.

5. In terms of Regulation 23(1) of the Takeover Regulations, if the approvals mentioned in paragraph VII B(1) are not satisfactorily complied with or any of the statutory approvals are refused, the Acquirer have a right to withdraw the Offer. In the event of withdrawal, a public announcement will be made within two (2) working days of such withdrawal, in the same newspapers in which the DPS has been published and such public announcement will also be filed with SEBI, the Stock Exchanges and the registered office of the Target Company.

# VIII. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

- 1. The Open Offer shall be implemented by using the "Mechanism for acquisition of shares through Stock Exchange" notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09,2016.
- 2. The facility for acquisition of shares through Stock Exchange Mechanism pursuant to the Offer shall be available on the BSE, which shall be the Designated Stock Exchange, in the form of a separate window ("Acquisition Window")
- 3. For implementation of the Open Offer, the Acquirer has appointed (the "**Buying Broker**") through whom the purchases and settlements on account of the Open Offer would be made by the Acquirer. The contact details of the Buying Broker are as follows:

 Name: Choice Equity Broking Private Limited
 Address: Shree Shakambhari Corporate Park, Plot No. 156-158, J B Nagar, Andheri (East), Mumbai-400099
 Contact Person: Mr. Devendra Gaikwad
 Tel.: 022-67079879
 E-mail ID: compliance@choiceindia.com, devendra.gaikwad@choiceindia.com

- 4. All Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers ("Selling Broker"), during the normal trading hours of the secondary market during the Tendering Period.
- 5. The Acquisition Window provided by BSE shall facilitate placing of sell orders. The Selling Brokers can enter orders for demat equity shares as well as physical equity shares.
- 6. The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the stock exchange during Tendering Period.
- 7. Shareholders can tender their shares only through a broker with whom they are registered as client (KYC Compliant).

# PROCEDURE TO BE FOLLOWED BY SHAREHOLDERS WHO ARE HOLDING EQUITY SHARES IN PHYSICAL FORM:

- 1. The Equity Shareholders who are holding the Equity Shares in physical form and who wish to tender their Equity Shares in this Offer shall approach Selling Broker and submit complete set of documents for verification procedure as mentioned below:
  - i. The Form of Acceptance-cum-Acknowledgement duly signed (by all Equity Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares;
  - ii. Original share certificates;
  - iii. Valid share transfer form(s) duly filled and signed by the transferors (i.e. by all registered Shareholders in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place authorizing the transfer in favor of the Acquirer;
  - iv. Self-attested copy of the Shareholder's PAN Card;
  - v. Any other relevant documents such as (but not limited to):
    - Duly attested power of attorney if any person other than the Equity Shareholder has signed the relevant Form of Acceptance-cum-Acknowledgement;
    - Notarized copy of death certificate / succession certificate or probated will, if the original Shareholder has deceased;
    - Necessary corporate authorisations, such as Board Resolutions etc., in case of companies.

- vi. Self attested copy of address proof such as valid Adhaar Card, Voter ID, Passport or Driving License.
- 2. The Selling Broker shall place order on the Acquisition Window with relevant details as mentioned on the physical share certificate(s). Upon placing the order, the Selling Broker shall provide a TRS generated by the exchange bidding system to the Shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., no. of Equity Shares tendered etc.
- 3. After placement of order, as mentioned above, the Seller Broker/shareholder shall deliver the Form of Acceptance-cum-Acknowledgement, TRS, original share certificate(s), valid share transfer form(s) and other documents either by registered post or courier or hand delivery to the Registrar to the Offer not later than 2 (two) days from the Offer Closing Date (by 5 PM). The envelope should be superscribed as "Frontier Informatics Limited Open Offer".
- 4. Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the Physical Shares in Open Offer shall be subject to verification by RTA. On receipt of the confirmation from RTA the bid will be accepted else rejected and accordingly the same will be displayed on BSE's Website.
- 5. In case any person has submitted Equity Shares in physical form for dematerialisation, such Equity Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before Closing Date.

# SHAREHOLDERS WHO ARE HOLDING EQUITY SHARES IN DEMATERIALIZED FORM:

- 1. The Equity Shareholders who are holding the Equity Shares in demat form and who desire to tender their Equity Shares in this Offer shall approach their Selling Broker, indicating details of Shares they wish to tender in Open Offer.
- 2. The Selling Broker shall provide early pay-in of demat shares (except for Custodian Participant orders) to the Clearing Corporation before placing the bids / orders and the same shall be validated at the time of order entry.
- 3. For Custodian Participant, orders for demat equity shares early pay-in is mandatory prior to confirmation of order by the Custodian. The Custodians shall either confirm or reject orders not later than close of trading hours on the last day of the offer period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- 4. The details of settlement number for early pay-in of equity shares shall be informed in the issue opening circular that will be issued by BSE / Clearing Corporation, before the opening of the Offer.
- 5. Upon placing the bid, the seller member(s) shall provide Transaction Registration slip ("TRS") generated by the Exchange Bidding System to the shareholder. TRS will contain details of order submitted like Bid ID No. DP ID, Client ID, No of Shares tendered etc.
- 6. The Shareholders will have to ensure that they keep the DP Account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.

The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance. Shareholders holding Equity Shares in physical mode will be required to fill the Form of Acceptance. Detailed procedure for tendering such Equity Shares will be included in the Form of Acceptance.

# ACCEPTANCE OF SHARES

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.

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In the event that the number of Equity Shares (including Demat Shares and Physical Shares) validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirer shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot.

# PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECIEPT OF THE LETTER OF OFFER

Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

A Shareholder may participate in the Offer by approaching their broker / Selling Broker and tender Shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the relevant Acceptance Form.

The Letter of Offer will be dispatched to all the eligible shareholders of the Target Company. Public Shareholders holding Equity Shares in physical mode will be sent Form of Acceptance along with the Letter of Offer. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity shares of the Target Company.

The Letter of Offer along with the Form of Acceptance would also be available at SEBI's website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said website.

# SETTLEMENT PROCESS

On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchanges to facilitate settlement on the basis of Shares transferred to the Clearing Corporation.

The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.

Selling Brokers should use the settlement number to be provided by the Clearing Corporation to transfer the shares in favour of Clearing Corporation.

The direct credit of shares shall be given to the demat accounts of the Acquirer indicated by the Acquirer' Buying Broker. For the same, the existing facility of client direct payout in the capital market segment shall be available.

Once the basis of acceptance is finalised, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of shares to the Buying Broker's pool account.

In case of partial or non-acceptance of orders or excess pay-in, Demat Shares shall be released to the securities pool account of the Selling Broker(s) / Custodian, post which, the Seller Broker(s) would then issue contract note for the shares accepted and return the balance shares to the Shareholders. Any excess Physical Shares, to the extent tendered but not accepted, will be returned back to the Shareholder(s) directly by Registrar to the Offer.

# SETTLEMENT OF FUNDS / PAYMENT CONSIDERATION

# For Equity Shareholders holding Equity Shares in demat and physical mode:

The settlement of fund obligation for demat and physical shares shall be effected by clearing corporation. For the equity shares accepted under the open offer, the payment will be made by the Clearing Corporation to the shareholders directly to their bank account.

The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Public Shareholder will receive funds payout in their settlement bank account.

The funds received from Buyer Broker by the Clearing Corporation will be released directly, to Public Shareholder.

Shareholders who intend to participate in the Offer should consult their respective Seller Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Seller Broker upon the Selling Shareholders for tendering Equity Shares in the Offer (secondary market transaction). The consideration received by the selling Shareholders from their respective Seller Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirer accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling shareholder.

# NOTE ON TAXATION

# For Equity Shareholders holding Equity Shares in demat and physical mode:

Under current Indian tax laws and regulations, capital gains arising from the sale of equity shares in an Indian company are generally taxable in India. Any gain realized on the sale of listed equity shares on a stock exchange held for more than 12 (twelve) months will not be subject to capital gains tax in India if STT has been paid on the transaction. STT will be levied on and collected by a domestic stock exchange on which the equity shares are sold. Further, any gain realised on the sale of listed equity shares held for a period of 12 (twelve) months or less, which are sold will be subject to short term capital gains tax provided the transaction is chargeable to STT.

SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRER DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY SHAREHOLDER AS A REASON OF THIS OFFER.

# IX. DOCUMENTS FOR INSPECTION

Copies of the following documents will be available for inspection to the Shareholders at the office of the Manager to the Offer at Centre Point, 605, 6<sup>th</sup> floor, J.B. Nagar, Andheri-Kurla Road, Andheri (East), Mumbai- 400 059 on any working day (i.e. Monday to Friday and not being a bank holiday in Mumbai) between 10:30 a.m. to 1:00 p.m. from the date of opening of the Offer until the closure of this Offer:

- Certificate dated November17, 2017 issued by Mr. K.Chiranjeeva Rao, Proprietor of KCR & Associates, Chartered Accountants (*Membership No.224275; FRN No. 0127315*) having office at H. No. 1-3-176/4/G/6, 1<sup>st</sup> Floor Gandhi Nagar, Kavadiguda, Hyderabad- 500080, certifying the net worth of the Acquirer;
- Certificate dated, November17, 2017 by Mr. K.Chiranjeeva Rao, Proprietor of KCR & Associates, Chartered Accountants (*Membership No. 224275; FRN: 012731S*), confirming that the Acquirer has adequate financial resources available for meeting their obligations under the Open Offer;
- Certificate dated November 27, 2017 issued by Mr. S Ramesh Kumar Rao, proprietor of Ramesh Kumar Rao & Co, Chartered Accountants (Membership No.212769; FRN: 010307S) for the Fair Market Valuation of the Target Company
- Annual reports of the Target Company for the financial years ending March 31, 2016, March 31, 2015 and March 31, 2014;
- Statutory Auditor's Report of the Target Company as on March 31, 2017;
- Unaudited Financial Results and Limited Review Report for the Half Year ended on September 30, 2017.
- Email dated December 12, 2017 from ICICI Bank Limited confirming the cash deposit of ₹ 32,90,352 (Rupees Thirty Lacs Ninety Thousand Three Hundred And Fifty Two Only) in the Escrow Account with a lien marked in favor of the Manager to the Offer;
- Copy of Escrow Agreement between the Acquirer, Manager to the Offer and Escrow Bank;
- Copy of Public Announcement dated December 04, 2017, published copy of the Detailed Public Statement dated December 08, 2017;
- Copy of the comments letter from SEBI; and
- Copy of the Recommendation of the Independent Directors

# X. DECLARATION BY THE ACQUIRER

For the purpose of disclosures in this Draft Letter of Offer relating to the Target Company the Acquirer have relied on the information provided by the Target Company and have not independently verified the accuracy of details of the Target Company. Subject to the aforesaid, the Acquirer, accepts full responsibility for the information contained in this Draft Letter of Offer and also accept responsibility for the obligations of the Acquirer as laid down in the Takeover Regulations. The Acquirer shall be solely responsible for ensuring compliance with the Takeover Regulations.

# Acquirer

Sd/-

# Ramarao Atchuta Mullapudi

(Signed by Mr. V S R R Prasad, for and on behalf of the Acquirer, holding Specific Power of Attorney dated November 10, 2017)

Place: Hyderabad Date: December 15, 2017

Encl: 1) Form of Acceptance-cum-Acknowledgement